

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4146**

**TO BE ANSWERED ON THURSDAY, 11<sup>th</sup> AUGUST, 2016**

**Reservation for SC/ST in Legislatures**

4146. SHRI VIRENDER KASHYAP

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to increase the number of seats reserved for Scheduled Castes/Scheduled Tribes (SCs/STs) in both the Houses of Parliament and State Assemblies in view of rise in population of SCs/STs as per Census - 2011; and  
(b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)**

(a) & (b): No, Madam. Articles 330 and 332 of the Constitution provide for reservation of seats for Scheduled Castes and Scheduled Tribes in the House of the People and the Legislative Assembly of every State in proportion to the total population of the State. Explanation given thereunder stipulates that having carried out such reservation based on the population figures of 2001 Census, no further reservation is to be carried out until the relevant figures for the first census taken after the year 2026 have been published.

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